

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2536
ANSWERED ON:17.08.2011
POWERS AND FUNCTIONS OF CVC
Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Chief Vigilance Commission (CVC) is an independent body;
- (b) if so, the details of powers and functions of the CVC;
- (c) the number of whistle-blower complaints received by the CVC during the last two years and the current year; and
- (d) the action taken on the said complaints?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) & (b): Central Vigilance Commission (CVC) is an independent body with statutory status and it derives its power from the Central Vigilance Commission Act, 2003. The powers and functions of the Central Vigilance Commission (CVC) are provided under Section 8 of the CVC Act, 2003. The Act empowers the Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government.

(c) & (d): Year-wise details of number of whistleblower complaints received by the CVC during the last two years and the current year and the action taken thereon are as under:-

Complaints Received/disposed 2009 2010 2011 (up to June, 2011)

No. of complaints received () 377 439 295

No. of complaints Filed 12 6 1

No. of complaints sent to various 213 242 186
Organizations/ Departments, for
necessary action

No. of complaints sent to CVO/ 14 155 84
CBI for investigation

Total No. of complaints 365 403 271
disposed of

(#) includes brought forward from previous year.